

SLP(Crl.)... 10236 OF 2002

ITEM No.25

Court No. 3

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRLMP. No.10236/2002 in  
Petition(s) for Special Leave to Appeal(Crl.)...../2002

(From the judgement and order dated 17/05/2002 in CRLA 247/86  
of The HIGH COURT OF M.P AT GWALIOR)

SHRIDHAR & ANR.

Petitioner (s)

VERSUS

STATE OF M.P.

Respondent (s)

(for exemption from surrendering  
and c/delay in refiling SLP ) ( With Office Report )

Date : 29/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. O.P. Sharma, Sr. Adv.  
Mr. R.C. Gubrele, Adv.  
Mr. K.R. Gupta, Adv.  
Mr. Nanita Sharma, Adv.  
Mr. Vivek Sharma, Adv.  
Mr. Abhishek Atrey, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....  
.SP2

Application for exemption from surrendering is  
rejected. Learned senior counsel for the petitioners  
seeks four weeks' time to enable the petitioners to  
surrender. Time prayed for is granted.  
List thereafter.

.SP1

Charanjit

[ Om Prakash ]  
Court Master